

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. No.2505/98
O.A. No.327/97

Hon'ble Smt. Shanta Shastray, Member (A)

New Delhi, this the 13th day of December, 1999

N.V.S. Prasad Saraswati
Commercial Inspector (Deputation)
Room No.448, Rail Bhavan
New Delhi 110 001

...Applicant

(In Person)

Versus

The General Manager (Personnel)
S.C. Railway, Secunderabad 500 371

...Respondent

(By Advocate: None)

O R D E R (ORAL)

HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

The applicant submits that by order dated 28.5.1998 in O.A. No.327/97, the respondents were directed to refix the pay of the applicant in terms of his pay in the parent cadre alongwith the deputation allowance. This was to be done within a period of two months from the date of receipt of a copy of that order. Arrears of deputation allowance etc. were also to be paid within one month thereafter. However, the applicant did not receive any arrears. The applicant is aggrieved that neither his pay has been refixed nor has he been given the arrears of his DA. He has therefore, filed this MA seeking expeditious payment. The learned counsel for the respondent had filed RA No.18/99 seeking time for compliance. However, the RA was rejected on 12.11.1999. The respondents were allowed further two weeks time to file a reply to the present MA. None is present on behalf of the respondents nor has any reply been filed by them.

2. The respondents have not cared to comply with the directions of this Tribunal inspite of the rejection of their R.A. The respondents have also not filed any reply to explain the reasons for non-compliance. The respondents are directed to comply with the orders of this Tribunal dated 28.5.1998 within a period of two weeks from the date of issue of a copy of this order. The M.A. is disposed of accordingly.

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(Smt. Shanta Shastray)
Member (A)

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